

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:4436
ANSWERED ON:26.08.2004
AMENDMENT IN RAILWAY ACT
Saradgi Shri Iqbal Ahmed

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Railway's proposal to set up a land development authority is pending with Cabinet for approval;
- (b) if so, the details thereof alongwith the reasons therefor;
- (c) if so, whether any legislation in this regard has been worked out; and
- (d) if so, the time by which it is likely to be introduced?

Answer

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU)

(a) & (b): No, Sir. Railways, however, propose to set up Rail Land Development Authority (RLDA) through amendment to the Railways Act, 1989 to take up all the tasks connected with property development.

(c) & (d): Yes, Sir. The Draft Note for the Cabinet alongwith Amendment to Railways Act, 1989 has been sent to the Ministry of Law & Justice for vetting. The same will be placed before the Cabinet after vetting by the Ministry of Law & Justice.